

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).12282/2024

(Arising out of impugned final judgment and order dated 29-08-2024 in WP No.27220/2023 passed by the High Court Of Karnataka At Bengaluru)

BASANAGOUDA R. PATIL (YATNAL)

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.203070/2024-EXEMPTION FROM FILING O.T.)

Date : 17-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.
Mr. K. Parameshwar, Sr. Adv.
Mr. Venkatesh P. Dalwai, Adv.
Mr. Sudhanshu Prakash, AOR
Ms. Anisha Agarwal, Adv.

For Respondent(s) Mr. Mukul Rohatagi, Sr. Adv.
Mr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Ranjit Kumar, Sr. Adv.
Mr. Mayank Jain, Adv.
Mr. Parmatma Singh, AOR
Mr. Madhur Jain, Adv.
Mr. Arpit Goel, Adv.
Mr. Aditya Tolani, Adv.

Mr. K. Shashikiran Shetty, AG
Mr. Devdatt Kamat, Sr. Adv.
Mr. D.L. Chidananda, AOR
Mr. Adit Poojari, Adv.
Mr. Ajay Desai, Adv.
Mr. Ishan Roy Chowdhury, Adv.

Mr. Nishant Patil, AOR
Mr. Ayush P. Shah, Adv.
Mr. Vignesh Adithiya S., Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable on 04.11.2024.

2. Mr. D.L. Chidananda, AOR, Mr. Parmatma Singh, AOR and Mr. Nishant Patil, AOR accept notice on behalf of respondent nos.1, 3 and 4 respectively.

3. Counter affidavit, if any, may be filed within three weeks. Rejoinder affidavit, if any, may be filed within one week thereafter.

4. Liberty is granted to all the respondents to take their preliminary objections as well.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR